

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 168 of 2020

In the matter of:

Lyka Labs Ltd.

....Appellant

Vs.

Modi Lifecare Industries Ltd.

....Respondent

Present:

Appellant: Mr. Kartik Nagarkatti, Advocate

Respondent: Mr. Shashank Tandon, Advocate

ORDER

12.02.2020: Mr. Shashank Tandon, Advocate appearing on behalf of the Respondent seeks and is allowed 10 days time to file Reply Affidavit along with Vakalatnama. Rejoinder, if any, may be filed within one week thereof.

Learned counsel for the Appellant to provide complete set of paper book to the learned counsel for the Respondent by tomorrow.

Post the matter 'for admission (after notice)' on **04th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn